

**NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH
COURT HALL NO: II**

Special Bench (PHYSICAL HEARING)

CORAM: DR.VENKATA RAMAKRISHNA BADARINATH NANDULA – HON'BLE MEMBER (J)

CORAM: SHRI CHARAN SINGH- HON'BLE MEMBER (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL,
HYDERABAD BENCH, HELD ON 09.03.2023 AT 02:30 PM

TRANSFER PETITION NO.	
COMPANY PETITION/APPLICATION NO.	IA (IBC)/416/2023 IA (IBC)/424/2023 in Company Petition IB/296/2022
NAME OF THE COMPANY	Manjeera Retail Holdings Pvt Ltd
NAME OF THE PETITIONER(S)	Catalyst Trusteeship Ltd
NAME OF THE RESPONDENT(S)	Manjeera Retail Holdings Pvt Ltd
UNDER SECTION	7 of IBC

ORDER

IA 416/2023

Ld. Counsel for the Petitioner present. Ld. Senior Counsel Mr. Vivek Reddy representing the CD, seeks time for filing Counter. Hence, for Counter, **post on 13.04.2023.**

IA 424/2023

Since, it is represented that there is lurking danger of the property being alienated by the Respondents and in filing of the Counter, an interim relief of injunction is sought. We are of the opinion that an interim relief can be considered only after giving an opportunity to the Respondents to file the Counter. However, we observe that any alienation during the disposal of this application will be subject to the final out come of this application. **Post on 13.04.2023.**

**Sd/-
MEMBER (T)**

**Sd/-
MEMBER (J)**